CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 37/RP/2016 alongwith LA. No.34/IA/2016 in Petition No.534/TT/2014

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Date of Order : 19.10.2016

In the matter of:

Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 12.5.2016 in Petition No. 534/TT/2014 alongwith IA No. 34/IA/2016 in the matter of determination of transmission tariff for three assets under System Strengthening-XIX in Sothern Regional Grid for tariff block 2014-19 in Southern Region.

And in the matter of:

Power Grid Corporation of India Ltd. 'SAUDAMINI', Plot No-2, Sector-29, Gurgaon -122 001 (Haryana).Petitioner

Versus

- Karnataka Power Transmission Corporation Limited, (KPTCL), Kaveri Bhavan, Bangalore-560 009
- Transmission Corporation of Andhra Pradesh Limited, (APTRANSCO), Vidyut Soudha, Hyderabad-500 082
- 3. Kerala State Electricity Board (KSEB),



Vaidyuthi Bhavanam, Pattom, Thiruvananthapuram-695 004

4. Tamil Nadu Generation and Distribution Corporation Ltd., NPKRR Maaligai, 800, Anna Salai, Chennai-600 002

5. Electricity Department, Government of Goa, Vidyut Bhawan, Panaji, Goa-403001

6. Electricity Department, Government of Pondicherry, 58, NSC Bose Salai, Pondicherry-605 001

 Andhra Pradesh Eastern Power Distribution Company Limited, (APEPDCL), Sai Shakthi Bhavan, 30-14-09, Near Saraswasthi Park, Vishakhapatam-530020 Andhra Pradesh

Andhra Pradesh Southern Power Distribution Company Limited, (APSPDCL)
 H.N.193-93 (M) Upstairs, Renigunta Road,
 Tirupati-517 501
 Chittoor District, Andhra Pradesh

 Andhra Pradesh Northern Power Distribution Company Limited, (APNPDCL), H No.1-1-504, Opp.: NIT Petrol Pump, Chaitanyapuri, Kazipet, Warangal-506 004, Andhra Pradesh

 Andhra Pradesh Central Power Distribution Company Limited, (APCPDCL), Singaneri Bhavan, Red Hills, Hyderabad-500 063, Andhra Pradesh

11. Bangalore Electricity Supply Company Limited (BESCOM), Corporate Office, K.R. Circle, Bangalore-506 001, Karnataka

 Mangalore Electricity Supply Company Ltd. (MESCOM), Paradigm Plaza, AB Shetty Circle, Mangalore-575 001, Karnataka



- Chamundeswari Electricity Supply Corporation Limited (CESC), # 927, L J Avenue, Ground Floor, New Kantharaj Urs Road, Saraswatipuram, Mysore-570 009 Karnataka
- Gulbarga Electricity Supply Company Limited (GESCOM), Station Main Road, Gulbarga-585102, Karnataka
- Hubli Electricity Supply Company Limited (HESCOM), Navanagar, PB Road, Hubli, Karnataka

For petitioner : Ms Swapna Seshadri, Advocate for PGCIL

Shri Rakesh Prasad, PGCIL

Shri S.S. Raju, PGCIL

Shri S. K. Venkatesan, PGCIL Shri M.M. Mondal, PGCIL

For respondents : None

Interim Order

The instant review petition has been filed by Power Grid Corporation of India Limited (PGCIL) under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 12.5.2016 in Petition No.534/TT/2014 wherein transmission tariff for Asset I: Kurnool-Thiruvalam 765 kV D/C line; Asset II; Extension of 765 kV Sub-station at Kurnool and upgradation of 400 kV Sub-station at Thiruvalam to 765/400 kV with 2X1500 MVA, 765/400 kV transformers; and Asset III: 1X240 MVAR line reactor at both ends of each circuit of Kurnool-Thiruvalam 765 kV D/C line (hereinafter referred to as "transmission assets") under System Strengthening-XIX in Southern Regional Grid (hereinafter referred to as the "transmission scheme") was allowed for tariff



..... Respondents

block 2014-19. PGCIL has also filed an Interlocutory Application No.34/IA/2016 seeking condonation of delay of 41 days in filing the review petition.

- 2. PGCIL has submitted that Petition No.534/TT/2014 covers all the assets of the transmission scheme. All the assets covered in the transmission scheme were commissioned within 40 months, which is the timeline specified in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "2014 Tariff Regulations") for the benefit of additional return on equity of 0.5%. As the transmission assets were commissioned within the timeline specified in the 2014 Tariff Regulations, they are eligible for additional return on equity. However, the same was not allowed in the impugned order. PGCIL has further submitted that there are certain errors in computation of IDC and IEDC in case of the instant assets. PGCIL has submitted that these are errors apparent on the face of record which are required to be corrected.
- 3. During the hearing on 4.10.2016, learned counsel for the review petitioner submitted that the instant assets are eligible for additional return on equity of 0.5% as they have been commissioned within the timeline specified in the 2014 Tariff Regulations however the same was disallowed by the Commission. Learned counsel further submitted that certain computational errors in calculation of IDC and IEDC in case of the instant assets has resulted in excess deduction of IDC and IEDC. These are errors apparent on face of record and they should be rectified. Learned counsel for the review petitioner prayed for allowance of additional return on equity of 0.5% and rectification of errors in computation

of IDC and IEDC. Learned counsel further submitted that several tariff and truing-up orders were issued by the Commission in May and June, 2016 and it took time to study the orders and understand their implications. As a result, there is delay in filing of review petition by 41 days and requested to condone the delay in filing the instant review petition.

- 4. We have considered the submission of the review petitioner. The delay in filing the review petition is condoned and the review petition is admitted. I.A. No.34/IA/2016 is disposed. Issue notice to the respondents. PGCIL is directed to serve a copy of the petition on the beneficiaries and the parties are directed complete the pleadings by 7.11.2016.
- 5. The review petition shall be listed on 8.11.2016 for final hearing.

sd/- sd/- sd/- sd/
(M.K. lyer) (A.S. Bakshi) (A.K. Singhal) (Gireesh B. Pradhan)

Member Member Chairperson